

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

STARRED QUESTION NO:413
ANSWERED ON:22.12.2014
SUPER SPECIALITY HOSPITALS UNDER ESIC
Shanavas Shri M. I.

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Employees' State Insurance Corporation (ESIC) has entered into a Memorandum of Understanding with various State Governments including the tribal dominated areas for providing medical care services and if so, the details thereof;

(b) whether ESIC intends to establish super speciality hospitals in various parts of the country and if so, the details thereof, State/UT-wise and location-wise; and

(c) the fresh steps taken by the Government to ensure timely and efficient delivery of medical care services to beneficiaries of ESIC across the country?

Answer

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

(a) to (c): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF LOK SABHA STARRED QUESTION NO. 413 FOR 22.12.2014 BY SHRI M.I. SHANAVAS REGARDING SUPER SPECIALITY HOSPITALS UNDER ESIC.

(a): Different areas, including tribal dominated areas, are brought under the coverage of the Employees' State Insurance (ESI) Scheme by issuance of appropriate notifications. The medical care services under the ESI Scheme are provided in the notified areas in collaboration with the State Governments concerned and for this purpose ESIC has entered into Memorandum of Understanding (MoU) with the States concerned. List of the States where MoU has been entered between State/UT and ESIC is placed at Annex.

(b): While there is no specific proposal at this stage to establish ESIC Super Speciality Hospitals in the country, the super speciality services under the ESI Scheme are provided through one or more of the following three approaches:

At dedicated ESIC Super Speciality Hospital (ESIC Super Speciality hospital at Sanathnagar, Hyderabad has been functioning since April, 2011).

At ESIC/ESIS hospitals, either through own resources and/or through the Public Private Partnership (PPP) mode.

Through tie-up arrangement with private hospitals.

(c): The ESIC has recently taken a number of decisions to improve delivery of medical care services to the ESI beneficiaries (known as Insured Persons or IPs) across the country, including the following decisions:-

Constitution of State Executive Committee having powers to sanction Special Repair Works of ESI buildings & to get such works executed and also to empanel tie-up hospitals for providing secondary/super-speciality medical care.

The ceiling on medical expenditure to be reimbursed to the States has been increased from Rs.1500/- per IP per year to Rs.2000/- per IP per year with effect from 2014-15. This ceiling will be further increased by Rs.150/- per IP per year every year for five years starting from 2015-16.

The Capitation fee for Insurance Medical Practitioners (IMPs) has been enhanced from Rs.150/- per IP family per year to Rs.300/- per IP family per year. The IMPs will have minimum investigation facilities. The IMP will also dispense drugs, provided by the nearest ESI dispensary, to the IPs.